

been approached by the Railway in this regard and their reaction and acceptance to bear the cost are awaited.

The work can be taken up by the Railway after the State Govt. agrees to bear the cost.

#### New Connections of Consumer Gas

2801. SHRI AHMED M. PATEL: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total number of cases regarding connection of Consumer Gas registered during the year 1976-77, State-wise;

(b) the total number of connections given, State-wise; and

(c) the total number of cases pending as on 31st October, 1977 for having new connection in each State?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The requisite information is being collected and will be laid on the Table of the Sabha.

#### Details of licences possessed by I.D.P.L.

2802. SHRI MOTIGHAI R. CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) details of the number, date, capacity, items etc. of industrial licences, letters of intents possessed by I.D.P.L. and how many of their applications are pending before Planning Commission and Licensing Committee for approval;

(b) in how many cases the production has been commenced and details of the same during the last three years; and

(c) in how many cases IDPL have not obtained industrial licences or violated Drug Price Control Order

during the last three years; and if so, steps Government have taken to prevent violation of Acts and rules passed by Parliament?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). Statement I showing the details of Industrial Licences and Letters of Intent granted to IDPL for various drug items, Statement II showing the details of proposals of IDPL pending with Government and Statement III showing the production of bulk drugs by M/s. IDPL during the last three years are laid on the Table of the House. [Placed in Library. See No. LT-1273/77].

(c) Information regarding violation of Drugs (Prices Control) Order by M/s. IDPL has already been furnished in reply to part (d) of Lok Sabha Unstarred Question No. 1821 replied on 29th November 1977.

No instance of violation of I (D&R) Act by this company has come to the notice of the Government.

#### Distribution of canalised items of Drugs by I.D.P.L.

2803. SHRI MOTIBHAI R. CHAUDHARY: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) the philosophy of giving canalised items of drugs for distribution to IDPL;

(b) whether the indigenous prices of drugs, canalised for distribution through IDPL are declared by IDPL or fixed by Government after cost examination; and

(c) how many items with distribution range of IDPL are not yet produced by them and what was the production of remaining items during the last three years?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) Bulk drugs are canalised for